



सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ११, अंक ४८(१०)]

बुधवार, डिसेंबर ३१, २०२५/पौष १०, शके १९४७

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असाधारण क्रमांक १२६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्राख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2025 (Mah. Act No. LXI of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Draftsman-cum-Joint Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. LXI OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 31st December 2025).

An Act further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954.

Hyd.
Act No.
VIII of
1955.

WHEREAS, it is expedient further to amend the Hyderabad Abolition of Inams and Cash Grants Act, 1954 for the purposes hereinafter appearing; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :—

1. This Act may be called the Hyderabad Abolition of Inams and Cash Grants (Amendment) Act, 2025. Short title.

Amendment
of section 6 of
Hyd. Act No.
VIII of 1955.

2. In section 6 of the Hyderabad Abolition of Inams and Cash Grants Act, 1954, in sub-section (3), in clause (b), after the existing proviso, the following proviso shall be added, namely:-

Hyd.
Act No.
VIII of
1955.

“Provided further that, before the commencement date, any such occupancy of Madad Mash Inam Lands, held on new and impartible tenure (Occupant Class-II), has already, without prior sanction of the Collector or any other competent authority, been transferred by the occupant for residential purpose, such transfer may be regularized by the Collector by an Order without payment of any sum as *Nazarana*, upon submission of a registered instrument such as sale deed, gift deed, lease deed, etc., or if such registered instruments are not available then the certified copy of property tax assessment register of local authority as proof of such transfer; and thereafter such land shall be deemed to be held by such transferee occupant as Occupant Class-I in accordance with the provisions of the Maharashtra Land Revenue Code, 1966, from the date of such Order.”.

Mah.
XLI of
1966.